

Central Administrative Tribunal
Principal Bench: New Delhi

OA 2283/2002

this the day of 3rd September, 2002

Hon'ble Shri Kuldeep Singh, Member(J)

Mallu Ram S/o Shri Sheo Ram
Working in the O/o-The Coaching Depot Officer,
Northern Railway, Tuglakabad, (Gruce),
New Delhi. ...Applicant

(By Advocate: Shri U.Srivastava)

Versus

Union of India through

1. The General Manager,
Northern Railway, Baroda House,
New Delhi.
2. The Divisional Railway Manager,
Northern Railway, State Entry Road,
New Delhi.
3. The Sr.Mechanical Engineer,
Northern Railway, D.R.M.Office,
New Delhi.
4. The Coaching Depot Officer,
D.M.E.Northern Railway, Hazrat Nizamuddin,
New Delhi ...Respondents

ORDER (ORAL)

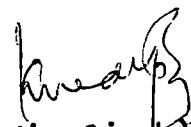
Applicant had filed this OA seeking to quash and set aside the impugned order dated 26.6.2001 by which the respondents have imposed the penalty of censure against the applicant. Applicant has submitted an appeal against that order dated 26.6.2001 (A-5). Shri U.Srivastava appearing on behalf of the applicant submits that the applicant has submitted a representation to the Department against the aforesaid impugned order which may be treated as an appeal, but the same has not yet been decided. Therefore, applicant's counsel prays that this appeal may decide within the stipulated time.

2. In view of above, I direct the respondents to dispose of the appeal within a period of two months from the date of receipt of a copy of this order. If any

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therefore, the ⁱⁿ grievance still survives, applicant is at liberty to approach the Tribunal in accordance with law, if so advised.


(Kuldeep Singh)
Member (J)

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